था और उस समय को बढ़ाने के लिये सरकार ने जरूरत क्यों समझी ? क्या इस कमेटी ने समय बढ़ाने की सिकारिश की थी या सरकार ने अपनी ओर से समय बढ़ा दिया और जो श्रंतरिम रपट भी अगर कोई आई है तो मैं सरकार से जानना चाहुंगा कि सरकार को इस ग्रंतरिम रपट के बारे में क्या कहना है क्योंकि श्रीमन इस सवाल का महत्व इसलिये जाहिर होता है आज अखबारों में चर्चा है कि जो सामग्री भेजी गई उसको बीज पटनायक की कंपनी ने बाहर बाजार में बेचा है ग्रौर जो सामान सैनिकों को मिलना चाहिये था उनको नहीं मिला । इस तरह की हम कमेटी बनाएं ग्रीर कमेटी जांच न करे, इसमें इस तरह देश का और संदन का सारा समय क्यों नष्ट किया जा रहा है ?

श्री विद्याचरण शुक्ल: माननीय सदस्य को मालम होना चाहिये कि पब्लिक श्रकाउटस कमेटी की जो रिपोर्ट इसके सम्बन्ध में आई थी, उसमें पब्लिक श्रकाउन्टस कमेटी ने यह सिफारिश की थी कि एक कमेटी इसके बारे में बनाई जाय । पब्लिक प्रकाउन्ट्स कमेटी की रिपोर्ट जैसे ही पालियामेंट के सामने आई. उसके तुरन्त बाद 20 दिसम्बर, 1966 को उस कमेटी की स्थापना की गई ग्रौर उसको यह ग्रादेश दिया गया कि जिस ि.स चीज के बारे में पी० ए० सी० ने अपना शक जाहिर किया है. उसके बारे में वे जांच पड़ताल करें ग्रीर उसकी रिपोर्ट सरकार को दें। जहां तक कि माननीय सदस्य का दूसरा सवाल है कि कितना समय उस कमेटी के लिये निर्घारित किया गया था. तो शरू में उसका समय तीन महीना निर्घारित किया गया था, फिर समिति ने कुछ कारण दिये और जैसा कि माननीय सदस्य मिश्रा जी के प्रश्न के उत्तर में मैं बता चुका हं कि उन कारणों से उस समिति का जो समय था वह बढ़ा कर के सितम्बर तक कर दिया गया है और हमें इस बात की उम्मीद है कि उस वक्त तक उस कमेटी की रिपोर्ट हमारे पास आ जायगी।

MR. CHAIRMAN: I am afraid th< Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

DISQUALIFICATIONS OP DELHI GIRLS

•344. SHRI A. D. MANI: SARDAR RAM SINGH:

Will the Minister of EDUCATION be pleased to state:

(a)

whether Government have re ceived representations from parents regarding the disqualification of hundreds of girls in Delhi for appearing in the Higher Secondary Examination due to fraud committed by coaching sehools; and

(b) if so, what are the detai's of the

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) A statement is placed on the Table of the Sabha.

STATEMENT

The Central Board of Secondary New Delhi, conducts Education, the of the Higher Secondary Examination Schools affiliated to the Higher Secondary Girls are allowed to take the Board examination as private candidates subject to their fulfilling certain conditions prescribed by the rules of the Board. The rules lav down that candidates who were detained in class X will not be eligible for admission to the Higher Secondary Examination to be held year immediate'y following in the detention in Class X.

During the course of scrutiny of the app'ication forms of private candidates for the Higher Secondary Exa-

Written Answers mination to be held in 1967, it was observed that there were about 500 girl candidates who had been detained in class X in 1966. As according to rules they were not eligible to appear in the Higher Secondary Examination to be held in 1967, their application forms were rejected by the Board.

The candidates and their parents represented against the decision of the Board alleging that they had been misguided by the private coaching institutions and that they had incurred heavy expenditure by way of fees. On reconsideration, the Board has allowed these candidates to appear in the Higher Secondary Examination of 1967, as a special case on compassionate grounds.

INTRODUCTION OP OMBUDSMAN

- *349. SARDAR RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have re ferred to the State Governments the recommendations of the Administra tive Reforms Commission for the in troduction of an Ombudsman-type organisation at the State level;
- (b) if so, whether any reply has been received from them; and
- (c) whether Government have taken any decision for the introduction of the organisation at the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFIARS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

- (b) Replies have been received from the Governments of Kerala and Haryana.
- (c) Government agree in principle with the Commission's approach on the need for adequate and satisfactory institutional arrangements to deal with problems of corruption in high public office and for the redress of citizens' grievances. They expect to finalise

to Questions their concrete proposals at an early

COMMERCE COURSES IN DELHI

- *355. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to state:
- (a) whether it is a fact that adequate faci'ities have not been provided by the University Grants Commission and the University of Delhi for honours and post-graduate courses in Commerce for working people;
 - (b) if so, the reasons therefor;
- (c) whether it is a fact that a very large number of eligible candidates could not get admission last year in Pass, Honours and Post-Graduate courses in Commerce in various colleges in Delhi; and
- (d) if so, what steps Government propose to take so that every working voungman who wants to pursue com merce course and is eligible according to University rules, gets admission in part time courses?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

Faci'ities for study of Commerce as one of the subjects in B.A. (Pass) Course exist for working people in the Evening Sections of four colleges affiliated to Delhi University. The University also proposes to introduce B.Com., which is an Honours Course, in these colleges.

Provision for post-graduate teaching Commerce exists for working people in the University's Institute of Post-Graduate (Evening) Studies and also in its Department of Business Management and Industrial Adminis tration. § fi